

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3317/2016

New Delhi this the 29th day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Chandra Dev Prasad Maheto
S/o. Late Gilal Prasad Maheto : Age : 52 years,
R/o : Qtr No. 821-L, Sector-V, R. K. Puram,
New Delhi.Applicant

(By Advocate: Mr. Dhruv Jose for Mr. Alex Joseph)

VERSUS

Secretary (Admin)
Ministry of Urban Development,
Land and Development Office,
Govt. of India,
New Delhi.Respondent

O R D E R (O R A L)

By : V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. It is submitted that the applicant was imposed with a penalty of dismissal from service vide order dated 11.09.2015 (Annexure A/I) and the statutory appeal, preferred by the applicant against the said order on 27.11.2015 (Annexure P/5), is still pending with the respondent.

3. In view of the pendency of the statutory appeal, the O.A is disposed of without going into the merits of the case by directing the respondent to consider the statutory appeal of the applicant dated 27.11.2015 (Annexure P/5), if the same is still pending, and to pass an appropriate speaking and reasoned order, in accordance with law, within a period of 60 days from the date of receipt of a certified copy of this order. If the said statutory

appeal has already been disposed of, respondent shall communicate the order in the appeal to the applicant within 30 days, No costs.

Let a copy of this O.A be enclosed with this order.

(K.N. Shrivastava)
Member (A)

(V. Ajay Kumar)
Member (J)

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